

**HIGH COURT OF KARNATAKA
BENGALURU**

August 04, 2020

NOTICE

It is hereby notified that the High Court of Karnataka, Principal Bench, Bengaluru shall remain closed for one day on August 07th 2020 for the purpose of sanitization of entire High Court Complex. The following cases listed for orders on 07th August 2020 are pre-poned to 06th August 2020 and the same shall be listed before Court Hall No.1 at 12:45 P.M. Hearing will be through Video Conferencing.

1. **W.A. No.399/2020** – Securities Exchange Board of India Vs Franklin Templeton Trustees Services Pvt. Ltd.
2. **W.P.No.8644/2020** – Mr. Areez Phirozsha Khambatta Vs Securities and Exchange Board of India
3. **W.P.No.8748/2020** - M/s. Chennai Financial Markets and Accountability Vs The Securities Exchange and Board of India
4. **CrI.P.No.3206/2020** – M/s. Chennai Financial Markets and Accountability Vs M/s. Additional Director General of Police
5. **W.P.No.8545/2020** – Amruta Garg Vs Union of India

The advocates on record are hereby requested to intimate the change in the date of posting of cases to the parties, who have not yet entered appearance. The cases will be posted only for the purpose of fixing the broad schedule of hearing.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-
(K.S.BHARATH KUMAR)
REGISTRAR (JUDICIAL)